

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Service Tax Appeal No.75813 of 2015

(Arising out of Order-in-Appeal No.73/GHY/CE(A)/GHY/2015 dated 15.05.2015
passed by Commr. (Appeals) of Central Excise, Customs & S.Tax, Guwahati)

M/s Barooah Associates (Barooah Market)

T.R.Phukan Road, Fancy Bazar, Guwahati-781001 (Assam)

Appellant

VERSUS

CCEx. & S.Tax, Guwahati

Nilmoni Phukan Path, Christian Basti, Guwahati-781005

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO...75494/2020

DATE OF E-HEARING : 12.10.2020

DATE OF DECISION : 12.10.2020

Per P.K.Choudhary :

The appellant prays for withdrawal of their appeal under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer of the appellant is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)